

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

<b>APPLICATION NUMBER</b>	:
<b>PETITION NUMBER</b>	: TP/4(IB)/CB/2017
<b>NAME OF THE TRANSFEROR</b>	: CMI ENERGY INDIA PVT LTD
<b>NAME OF THE TRANSFERRE</b>	: EASUN REYROLLE LIMITED
<b>UNDER SECTION</b>	: Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

V. SVRESH

Lawyer for  
petitioner

Member

**ORDER**

Under consideration is the company petition No.TP/4(IB)/CB/2017 that has been filed before the Hon'ble High Court of Madras but transferred to this Bench as unnumbered. Counsel representing the petitioner showed some of the documents, particularly Annexure 17 at page 133, Annexure A20 at page 142 and page 152, which indicate that the respondent company has admitted the claims of the petitioner and statutory notices has already been given for making payments of the outstanding. However, in reply the outstanding amount has been disputed confining to the payment of Rs.699/- lakhs only that too has not been paid to the petitioner. Looking to the contents of the petition and the documents placed on record, we are persuaded to direct the Registry to issue notice to the respondents. Counsel for petitioner is also directed to send private notice by way of speed post for the service on the respondents and file proof of the same by the next date of hearing. Put up on **13.06.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)